

*Indian Forest Service (Pay) Third Amendment Rules, 1983*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of the Indian Forest Service (Pay Third Amendment Rules, 1983 (Hindi and English versions) published in Notification No. GSR 835(E) in Gazette of India dated the 8th November, 1983 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT—7037/83].

*Notifications under Government Savings certificate Act 1959, Delhi Sales Tax (Second Amendment Rules, 1983 and Notifications, under Central Excise Rules, 1944 ; Life Insurance Corporation (Amendment) Regulations, 1983 and Statement showing reasons for delay*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959 :

- (i) The National Savings Certificates (Sixth Issue) (Second Amendment) Rules, 1983 published in Notification No. GSR 797(E) in Gazette of India dated the 24th October, 1983.
- (ii) The National Savings Certificates (Seventh Issue) (Second Amendment) Rules, 1983 published in Notification No. GSR 798(E) in Gazette of India dated the 24th October, 1983. [Placed in Library : See No. LT—7038/83].

(2) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F. 4(87)/83-Fin(G) in Delhi Gazette dated the 13th October, 1983 under section

72 of the Delhi Sales Tax Act, 1975 [Placed in Library. See No. LT—7039/83].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) GSR 693(E) published in Gazette of India dated the 9th September, 1983 together with an explanatory memorandum seeking to continue the partial exemption on rigid polyurethane foam from the duty of excise leviable thereon, as in excess 15 per cent *ad valorem*.
- (ii) GSR 694(E) published in Gazette of India dated the 9th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83—CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 243/83—CE dated the 9th Sep. 1983 to the goods which are produced or manufactured in a free trade zone and brought to any other place in India.
- (iii) GSR 764(E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum seeking to continue the present exemption on Polyvinyl Alcohol from duty of excise in excess of ten per cent *ad valorem* provided the said Polyvinyl Alcohol is manufactured from Vinyl Acetate Monomer on which appropriate amount of duty of excise under section 3 of the Central Excises and Salt Act, 1944, or the additional duty under sec. 3 of the Customs Tariff Act, 1975, as the case may be, has been paid.
- (iv) GSR 765 published in Gazette of India dated the 15th October, 1983 together with an explanatory memorandum seeking to exempt vegetable product made (i) solely from indigenous rice bran oil, or (ii) from a